

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

14. C.A. 151/2023
Intervention Petition 1/2023
Intervention Petition 3/2022
I.A. 124/2022
IN
C.P.(CAA)/209/MB/2022
IN
C.A.(CAA)/204/MB/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.05.2023**

NAME OF THE PARTIES: Zee Entertainment Enterprises Limited
SECTION 230 (I) OF COMPANIES ACT, 2013

ORDER

Appearance through virtual hearing.

Senior Advocate Ravi Kadam a/w Advocate Karl Tamboly, and Advocate Mohnish Bhasin i/b Fortitude Law Associates for the Intervener Imax Corporation in Intervention Petition No. 3 of 2022 and Intervention Petition No. 1 of 2023.

Advocates for the Applicant, Senior Counsel Mr. Ravi Kadam with Mr. Rohan Kadam, Mr. Rajendra Barot, Mr. Ankitesh Ojha, Mr. Madhur Arora i/b AZB & Partners for Applicant- J.C. Flowers Asset Reconstruction Private Limited. Mr. Janak Dwarkadas and Mr. Zal Andhyarujina, Senior Advocates along with Mr. Nitesh Jain, Mr. Siddharth Ranade, Ms. Vatsala Kumar, Mr. Aniruddha Banerji, Ms. Shreya Mundra, Mr. Atharva Gade i/b Trilegal in C.P.(CAA)/209/MB/2022.

Arguments were heard in part. List this matter on **11.05.2023** High on board.

Sd/-
MADHU SINHA
Member (Technical)
//RKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)